

reasonable and fair. As far as Indian Airlines and Air India are concerned, this union happens to be the common union. So, the negotiations are really with a common union and will affect engineers both in Air India and in the Indian Airlines, and the question, in this particular instance, of a differentiation really does not arise.

As to the question of legislation on ceilings on salaries, it is a good suggestion for action, I must say. When we are putting ceilings on all sorts of other things, I am not sure whether a stage has not come.....

SHRI R. V. SWAMINATHAN (Madurai): It has come.

DR. KARAN SINGH: In which at least some ceiling or some form of upper level will have to be considered. Of course this is a broader matter.

Then, he talked about the Khosla Award. The Khosla award was in 1966 and it did recommend parity or near-parity. That has broadly been adhered to. As far as engineers are concerned, it said specifically that the engineering staff of both the Corporations performed similar duties and their wage structure should be the same. Therefore, as far as the engineers are concerned, as I have said, it is a common union and negotiations are taking place with them, which will cover both Indian Airlines and Air India.

12.52 hrs.

QUESTION OF PRIVILEGE

ALLEGED MISREPRESENTATION OF
SHRI ISHWAR CHAUDHARI'S PARTY-
AFFILIATION IN *the Patriot*

श्री ईश्वर चौधरी (गया): अध्यक्ष महोदय, आपकी अनुमति से मैं दो शब्द इसलिए कहना चाहता हूँ कि आज-कल इस खबर के नये तरीके का आविष्कार हुआ है। सुकनार, 14 अप्रैल, 1972 के 'पैट्रियट' के समाचार में क्या है कि मि०

मोगेन्द्र झा, मि० ईश्वर चौधरी, मि० रामाबतार शास्त्री, मि० एल० एम० बनर्जी आल सी० पी० आई०। मैं कहना चाहता हूँ इस सम्बन्ध में कि हम जानते हैं कि ईश्वर चौधरी जनसंघ का है और हमेशा जनसंघ के मंच से बोलता है। हमारे क्षेत्र में बड़ा कनफ्यूजन पैदा हो गया है और बहुत क्षिणायत हो रही है। हमारे प्रान्त में भी लोगों ने इस तरह से कहना शुरू कर दिया है।

मैं विशेषाधिकार का प्रश्न उठाता हूँ। हमें आपका संरक्षण चाहिए और इस बात का क्लैरीफिकेशन होना चाहिए। हम चाहते हैं कि जो भ्रम पैदा हो गया है वह दूर किया जाये।

अध्यक्ष महोदय: मैंने इसको अखबार को भेजा था। उन्होंने कहा है कि यह न्यूज एजेंसी की तरफ से आ गया है। वह कहते हैं कि अगर आप चाहेंगे तो वह इसको दुरुस्त कर देंगे और यह ठीक हो जायेगा। इसमें कोई बड़ी बात नहीं है। दल बदलू की कोई बात नहीं है। आप लोग रोज आपस में मिलकर चलते हैं। आपकी शक्ल जरा उनसे मिलती जुलती है, इसलिए शायद हो गया हो। (ब्यवधान) ठीक है मैं उनको लिख दूंगा। आप मुझको लिखकर दे दीजिये। कई दफे अखबारों से गलती हो जाया करती है। यह ठीक हो जायेगा।

12.54 hrs.

PAPERS LAID ON THE TABLE

DELHI MOTOR VEHICLES (SECOND
AMENDMENT) RULES

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND SHIPPING AND
TRANSPORT (SHRI RAJ BAHADUR): I

[Shri Raj Bahadur]

beg to lay on the Table a copy of the Delhi Motor Vehicles (Second Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. F. 3(58)/71-TPT in Delhi Gazette dated the 3rd January, 1972, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. [Placed in Library. See No. LT—1763/72]

ASSAM RE-ORGANISATION (MEGHALAYA)
DISTRIBUTION OF REVENUES AMDT.
ORDER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to lay on the Table a Copy of the Assam Re-organisation (Meghalaya) Distribution of Revenues Amendment Order, 1972 (Hindi and English versions) published in Notification No. S. O. 247 (E) in Gazette of India dated the 30th March, 1972, under sub-section (2) of section 56 of the Assam Reorganisation (Meghalaya) Act, 1969. [Placed in Library. See No. LT—1764/72]

ANNUAL REPORT OF I.I.T., KHARAGPUR
AND KHUDA BAKHSH ORIENTAL PUBLIC
LIBRARY PATNA

THE MINISTER OF EDUCATION,
SOCIAL WELFARE AND CULTURE
(PROF. S. NURUL HASAN) : On behalf
of Shri D. P. Yadav, I beg to lay on the
Table—

(1) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 1970-71. [Placed in Library. See No. LT—1761/72.]

(2) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna for the year 1970-71 along with the Audited Accounts, under

sub-section (4) of section 21 of Khuda Bakhsh Oriental Public Library Act, 1969. [Placed in library. See No. LT—1765/72.]

12.56 hrs.

ESTIMATES COMMITTEE

FIFTEENTH REPORT AND MINUTES

SHRI C. M. STEPHEN (Muvattupuzha) : Sir, I beg to present the following Report and Minutes of the Estimates Committee :—

- (i) Fifteenth Report on the Ministry of Agriculture (Department of Food)—Directorate of Sugar and Vanaspati; and
- (ii) Minutes of the sittings of the Committee relating to the above Report.

12.56} hrs.

STATEMENT RE : CEILING ON
AGRICULTURAL HOLDINGS

THE MINISTER OF AGRICULTURE
(SHRI F. A. AHMED) : Sir, I have to
make a statement.

MR. SPEAKER : You can lay it on
the table.

SHRI F. A. AHMED : I beg to lay on
the Table a statement in connection with
the meeting of the Chief Minister held on
April 14, 1972 to consider exemption from
ceiling on agricultural holdings.

Statement

In August, 1971 the Central Land Reforms Committee made certain recommendations with a view to bring about a broad measure of uniformity in the ceiling laws of the different States. The main recommendations were that ceiling should